

FORM A**PUBLIC ANNOUNCEMENT**

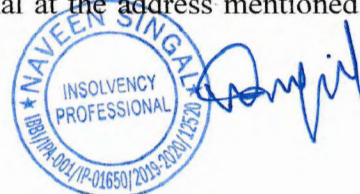
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **RCC INFRAVENTURES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RCC INFRAVENTURES LIMITED
2.	Date of incorporation of corporate debtor	16/05/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400HR2011PLC048807
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 14, Ground Floor, Vipul Agora M.G. Road, Sector-28, Gurgaon – 122001, Haryana, India
6.	Insolvency commencement date in respect of corporate debtor	25.04.2024
7.	Estimated date of closure of insolvency resolution process	22.10.2024 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Naveen Singal Reg. No.: IBBI/IPA-001/IP-P01650/2019-2020/12520 AFA No.: AA1/12520/02/291124/106408, Valid Up to: 29th November 2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	302, Tower 5, Valley View Estate, Gwal Pahari, Faridabad Road, Gurgaon-122003, Haryana, India E-mail: naveen.singal@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	120, Vipul Business Park, Sector 48, Sohna Road, Gurgaon-122018, Haryana, India E-mail: cirprccinfraventures@gmail.com
11.	Last date for submission of claims	09.05.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	As per the information available on public domain any class of creditor has not been ascertained by the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RCC INFRAVENTURES LIMITED** on 25.04.2024.

The creditors of **RCC INFRAVENTURES LIMITED**, are hereby called upon to submit their claims with proof on or before 09.05.2024 [Being fourteen days from the appointment of the Interim Resolution Professional] to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Date: 26.04.2024

Place: Gurgaon

Naveen Singal

**Interim Resolution Professional
RCC INFRAVENTURES LIMITED**

Reg. No.: IBBI/PA-001/IP-P01650/2019-2020/12520

AFA No. AA1/12520/02/291124/106408, Valid Up to: 29th November 2024

